self-sufficiency by various schemes for cashew cultivation.

Last year there was steep fall in the kernel price in the international market. Hence the private cashew processors refused to lift the raw-nuts allotted to them. Then the State sponsored the Kerala State Cashew Development Corporation so as to takeover temporarily the 90 private processing factories.

Now because of the slump in the international market huge stocks of kernel is lying with the State Corporation. The Corporation is facing a financial crisis. As the Government of India is not agreeable for a export subsidy, the Government of Kerala had requested for an additional loan of Rs. 5 crores as an interest free loan and also to waive the interest for the earlier loan sanctioned.

I request the Government of India to heed to the request of the Government of Kerala.

(iv) DISSATISFACTION AMONG TEACHERS AND STUDENTS IN DIFFERENT PARTS OF THE COUNTRY.

PROF. DILIP CHAKARVARTY (Calcutta South): Under Rule 377, Mr. Speaker, I would like to point out that education, teachers and students are given only low priority. The teachers and students in our academic institutions are restive in different parts of the country. In Tamil Nadu, more than 800 teachers have courted arrest upto February 27 in different parts of the State. The teachers only demands were security of service and direct payment of their salary. In the course of the movement in Tamil Nadu, more than 25 women teachers were also arrested. A new dimension has been added when more than 150 students also courted arrest in support of the demands of the teachers.

In Kerala, a 20-year old Ayurveda student, P. K. Rajan, was murdered in his class-room.

In Patna, 2 teachers of the Patna University had been murdered.

I would urge the Union Education Minister to come forward with a statement and to do the needful to arrest this rot in the academic world by taking appropriate steps at the Central level as also by persuading his counter-parts at the State level to do the needful for education in general and the teachers and students in particular.

(v) TREATMENT METED OUT TO KISAN SATYAGRAHIS RELEASED FROM TIHAR JAIL

श्री राजनारायण (राय बरेली) : श्रीमन्, मैं, लोक सभा कार्य प्रक्रिया संचालन विषयक नियम के नियम 377 के अधीन निम्न महत्वपूर्ण विषय को सदन में उठाना चाहता हूं :–

"दिनांक 28–2–79 को तिहाड़ जेल से 490 किसान सत्याग्रहियों को बिना टिकट रात्रि 8 बजे रिहा किया गया, किसी भी सत्याग्रही को भोजन एवं मार्ग व्यय की व्यवस्था नहीं की गई, जेल के कर्मचारियों व अधिकारियों द्वारा किसान सत्याग्रहियों के साथ दुर्व्यवहार किया गया। 13 फरवरी को जब इनकी गिफ्तारी हुई तो पार्लियामेन्ट स्ट्रीट के सब इन्सपेक्टर और उनके सहयोगियों द्वारा किसानों पर बुरी तरह लाठी चार्ज किया गया। जेल के अन्दर इनकी सफाई, दवाई और खाने की उचित व्यवस्था नहीं थी।"

श्रीमन् ये करीब 8 बजे बंदी जेल से छूट कर आये। हम ने सर्वप्रथम घर मंत्री को फोन किया लेकिन हमें बताया गया कि वे बाथरूम में हैं। इसके बाद हमने प्रधान मंत्री को फोन किया और उन्हें सारी बातें बता दीं। अगर श्रीमन्, मंत्री लोग एक-एक घण्टा बाथरूम में रहें तो देश का कल्याण कैसे हो सकता है।

अध्यक्ष महोदय : राज नारायण जी, यह आपके लिखे हुए नोटिस में नहीं है।

श्री राज नारायण : अगर श्रीमन्, एक घण्टा घर मंत्री बाथ रूप में है तो यह देश कैसे चल सकता है। सरकार नियम की अवहेलना कर रही है। जिनके पास जेल से बाहर आने पर कपड़ा नहीं होता है उन्हें कम्बल मिलता है, जिनके पास टिकट का पैसा नहीं होता है, उन्हें सरकार की ओर से टिकट दिया जाता है। सरकार की ओर से यह अमानवीय कुकर्म हुआ है, मैं चाहूंगा कि इसकी जांच हो।